

Delhi Judicial Service, if so, what would be the total number of posts;

(b) whether these would be sufficient to meet the needs of the Delhi Judiciary and also in the near future; and

(c) what is the time schedule of the programme fixed for recruitments in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND):

(a) Delhi Administration has proposed creation of 232 posts in Delhi Judicial Service.

(b) These posts may be sufficient to meet the present needs.

(c) It is not possible to indicate a time schedule.

Proposal to transfer Molcham village of Manipur to Burma

1925. **SHRI KAILASH PATI MISHRA:**

SHRI ASHWANI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Manipur Peoples Council has submitted recently a memorandum protesting against the proposed transfer of Molcham village of Manipur to Burma;

(b) if so, what are the details in this regard and the total area proposed to be transferred to Burma;

(c) when was Parliament informed of the decision and its approval sought in this regard; and

(d) what is the number of families which are likely to be affected by the said transfer?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) Yes, Sir.

(b) to (d) In 1967, the Governments of India and Burma arrived at an Agreement to formalise the International Boundary which was demarcated during the British days. However, due to certain errors in details descriptions, about 21

Kms. of this boundary still remains to be demarcated and this work has been held up in view of divergence of opinion of the State Government of Manipur and that of the Government of Burma.

Posting of officers of State Bank of Indore

1926. **SHRI KAILASH PATI MISHRA:** Will the Minister of FINANCE be pleased to state:

(a) whether rules governing transfers of officers are being observed in the branches located in Indore and New Delhi of the State Bank of Indore; and

(b) what is the number of officers who have remained posted at one place for over three years both at Indore and New Delhi?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):

(a) State Bank of Indore has reported that as per the Bank's transfer policy, officers are normally transferred, after completing a period of 3 years in one assignment to the next assignment at the same or different centre. It has further reported that the maximum period of continuous stay of any officer, except in very exceptional cases of administrative exigencies and on compassionate grounds, does not exceed 5 years at any one centre.

(b) The data reporting systems, currently in vogue in the banks does not yield the information asked for.

Comission received by M/s. R. R. holdings from M/s. Sumitomo Corporation

1927. **SHRI KAILASH PATI MISHRA:**

SHRI ASHWANI KUMAR:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1146 given in the Rajya Sabha on the 4th May, 1989 and state:

(a) whether the Directorate of Enforcement has investigated into the receipt

of commissions and other payments by M/s. R. R. Holdings from M/s; Sumitomo Corporation of Japan; if so, the total amount so received; dates when it was received and whether it was in foreign exchange;

(b) how much penalty should have been imposed under usual norms and for how much it was adjudicated;

(c) whether M/s. R. R. Holdings have been black-listed; and

(d) what other business deals they have made with foreign concern so far and amount involved in such deals?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):

(a) Yes, Sir.

Foreign Exchange equivalent to Rs. 1,82,69,607.20 received towards commission by the company in July, 1987, has been repatriated to India.

(b) and (c) The adjudicating officer, vide his adjudication order dated 6.1.1989, imposed a penalty of Rs. 12 lakhs on M/s. R. R. Holdings Pvt. Ltd; On an appeal, the FERA Board has set-aside the adjudication order.

(d) If the Hon'ble member specifies a particular deal or deals, the information shall be collected and furnished.

Over invoicing of intermediates used for production of Rifampicin and other drugs

1928. DR. RATNAKAR PANDEY:
SHRI RAJINI RANJAN SAHU:
SHRI BEKAL UTSAHI:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 937 given in the Rajya Sabha on the 4th May, 1989 and state:

(a) whether inquiry into the cases of complaints regarding over-invoicing, intermediates used in the production of Rifampicin and other bulk drugs has since been completed;

(b) if so, what action has been taken on the basis thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) No, Sir. Persons found involved in such offences are penalised in departmental adjudication and prosecuted in the Courts of law, if considered necessary.

Unsatisfactory service by branches of nationalised banks

1929. DR. MOHD. HASHIM KIDWAI: Will the Minister of FINANCE be pleased to state:

(a) the number of complaints received about highly unsatisfactory service of branches of nationalised banks during the last financial year;

(b) the details of action taken against the erring employees of banks and measures taken by Government to improve the service of banks;

(c) the number of frauds committed in the nationalised banks during the last financial year; and

(d) the details of action taken against those found guilty?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b) The information is being collected and to the extent available will be laid on the Table of the House.

(c) According to information furnished by 28 public sector banks to Reserve Bank of India, 1837 frauds were committed in 1988.

(d) Details of action taken by public sector banks against the delinquent officials for their involvement in cases of fraud are as under:—

(i) No. of employees convicted 99

(ii) No. of employees awarded major/minor penalties 706
(Data provisional)